

	(million tonnes)		
	1993-94	1994-95	1995-96
CIL	216.10	223.07	237.28
SCCL	25.21	25.65	26.77
Captive Collieries (TISCO, IISCO & DVC)	4.73	5.01	6.08
Total	246.04	253.73	270.13

(b) and (c) The quantity of coal exported by Coal India Limited to Bangladesh, Nepal and Bhutan and foreign exchange earned during the last three years are as under:-

(Figs. in 000 tonnes)

Year	Quantity export	Foreign exchange earned
1993-94	98.7	US \$ 1.25 Million
1994-95	111.9	US \$ 2.14 Million
1995-96	92.0	US \$ 1.44 Million

Export to Nepal and Bhutan is made in Indian Rupees.

Judicial Pay Commission

*300. SHRI K.C. KONDAIAH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the name of the Chairman and other members of the Judicial Pay Commission;

(b) whether the Judicial Pay Commission has submitted its recommendations to the Government;

(c) if so, the details thereof and if not, the reasons therefor; and

(d) the time by which it is likely to submit its report?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP):

(a) Chairman	- Justice K.J. Shetty, Retired Judge of the Supreme Court.
Member	- Justice P.K. Bahri, Retired Judge of the Delhi High Court.
Member Secretary	- Justice A.B. Murgod, Retired Judge of the Karnataka High Court.

(b) No, Sir.

(c) As it took some time to provide the basic requirements like office accommodation, finance, staff, etc., the Commission has become functional from the 1st week of December, 1996.

(d) In about two years.

Advocates without Chamber

3105. SHRI K.P. NAIDU: Will the Minister of LAW AND JUSTICE be pleased to refer to his reply to Unstarred Question No. 2262 dated December 6, 1996 and state:

(a) whether the chambers in the new building at Bhagwan Das Road would not cover all the advocates on record of Supreme Court of India for their smooth and effective working; and

(b) if so, the steps being taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) and (b) The new building has a provision for dormitory of 20 cubicles on each floor where 20 advocates could be provided tables and chairs for working. It may not be practicable to provide chambers to all advocates on record in the new building.

Inflow of FII

3106. SHRI MUKHTAR ANIS: Will the Minister of FINANCE be pleased to state:

(a) whether the Foreign Institutional Investors inflow has shown a downward trend during 1996;

(b) if so, the reasons therefor; and

(c) the actual flow during each of the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.P. VEERENDRA KUMAR): (a) No, Sir.

(b) Does not arise.

(c) As per reports filed by the custodians to the Foreign Institutional Investors (FIIs) with SEBI, net investments by FIIs during the years 1994, 1995 and 1996 have been as follows:

	Rs. Crores
1994	6,791.2
1995	3,853.7
1996	10,803.6